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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 24th January, 2020/Magha 4, 1941 (Saka)

THE UNION TERRITORY OF DADRA AND NAGAR HAVELI AND
DAMAN AND DIU CENTRAL GOODS AND SERVICES TAX
(AMENDMENT) REGULATION, 2020

No. 2 OF 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

A Regulation further to amend the Central Goods and Services Tax Act, 2017.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Union territory of Dadra and Nagar Haveli and Daman and Diu Central Goods and Services Tax (Amendment) Regulation, 2020.

Short title and commencement.

(2) It shall come into force on the 26th day of January, 2020.

Amendment
of section 2.

2. In the Central Goods and Services Tax Act, 2017, in section 2, in clause (114),— 12 of 2017.

(a) in sub-clause (c), after the words "Nagar Haveli", the words "and Daman and Diu" shall be inserted;

(b) sub-clause (d) shall be omitted.

RAMNATH KOVIND,
President.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.